

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 25

CA 1001/2020 CA 10/2021 IA 19/2024 CA 65/2024 CA 93/2024 CA
117/2024 CA 118/2024 In CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 21.06.2024

NAME OF THE PARTIES: **UNION OF INDIA V/s INFRASTRUCTURE**
LEASING AND FINANCIAL SERVICES
LTD. & ORS.

Section 241- 242 of the Companies Act, 2013

ORDER

CA 1001/2020 CA 10/2021 -

1. Ms. Drishti Das, Advocate i/b Cyril Amarchand Mangaldas appeared for the IL & FS.
2. Mr. Shwetaank Nigam, Advocate appeared for the CMA.
3. Mr. Gaurav Jaiswal, Company prosecutor for appeared for the Union of India.
4. CA No. 1001/2020 and CA No. 10/2021 are connected matters. CMA has filed report/comments after verification of the claim pursuant to the directions given by this Bench.

5. Applicant in CA No. 10/2021 seeks some time to argue the matter and to file affidavit. Time granted and serve copy of the affidavit to the Applicant as well as CMA.
6. List these CAs' on **29.07.2024** for hearing.

CA No. 19/2024, 65/2024, 93/2024, 117/2024, 118/2024 –

1. Written submissions of both parties are on record.
2. **CA No. 19/2024, 65/2024, 93/2024, 117/2024, 118/2024 are Reserved for Order.**

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna